

2 OA 1132/02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order dt 4.9.03
issued to applicant
by Posts and notice
issued to all the
respondents by Regd. A.D.
Posts.

OB 9/9/03
S.O. 1/10/03

Memo filed by the
Petitioner, Counsel seeking
withdrawal of the
O.A.

By
Bench

By
29/9/03

Copy of order dt 30/9/03
issued to the counsel
for both the applicant.

OB
S.O. 1/10/03

By
1/10/03

Order dated 4.9.03

None appears for the applicant.
Perused the records. Issue notice to
Respondents returnable in six weeks.

Yours
04/09/03
MEMBER (JUDICIAL)

Order dt. 30.09.2003.

By filing a memo, the applicant
prays withdrawal of this O.A.
as during the pendency of this
O.A., he has been intimated
by the Respondents that he
is not entitled to pension.
Accordingly permission is
granted to withdraw this
O.A. with liberty to file
another O.A. challenging the
order of the said refusal
to grant pension by the
Respondents. Accordingly this
O.A. is disposed of.

Sub
Vice-Chairman

Sub
Member (5)